

ORDERS OF TRIBUNAL

This is an application filed by one Mr. P.Sudhakar Reddy stating that he has registered himself in Employment Exchange at Hyderabad with Registration No.R/6258/85. It is contended that the First Respondent had issued notification to the Employment Exchange vide his letter No.II/31/487 dated 5-1-1987 asking the Employment Exchange to sponsor candidates for vacancies of Key Punch Operators. The applicant though qualified was not sponsored by the Employment Exchange and therefore the First Respondent refused to consider his candidature. The applicant stated that he is entitled to his right to be considered for appointment and his non-consideration is violative of Article 14 and 16 of the Constitution of India. On behalf of the Respondents a Counter is filed as follows:-

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The averments in paragraphs 1 to 5 of the application are formal and call for no reply. With respect to the averments in paragraph 6 of the application, it is admitted that this Department had sent a requisition to the authorities of Employment Exchange with a request to sponsor candidates registered with them for selection and appointment for the posts of Key Punch Operators. It is, however, submitted that since the posts fall under Group 'C', the Staff Selection Commission has now taken up selections to the posts. This Collectorate, has no option but to drop all action taken earlier pursuant to the requisition sent to the

Employment Exchange. In fact, the Staff Selection Commission has issued an advertisement to various newspapers in the State. It is submitted that as the recruitment is now open to all eligible candidates irrespective of whether they are registered with the Employment Exchanges or not, the Applicant is at liberty to apply to the Commission.

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2. We have heard the Counsel for the Applicant and also Mr. Parameswara Rao on behalf of Mr. K.Jagannadha Rao, Counsel for Respondents. In view of what is stated in the Counter, it is open to the Applicant to apply to the Staff Selection Commission. Therefore, the application has no merit and is dismissed accordingly. There will be no order as to costs.


(B.N.JAYASIMHA)
Vice Chairman


(D.SURYA RAO)
Member(J)

Dated: 30th April, 1987.